

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No. 614 of 1995

Monday this the 19th day of June, 1995.

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN  
HON'BLE MR. P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

M.K.Kunhimatackar,  
S/o Koya, Manakancheri House,  
Iringallur PO,  
Malappuram Dist. .... Applicant

(By Advocate Mr.K.K.Mohammed Ravuf)

Vs.

1. Union of India, represented by  
the Secretary, Ministry of  
Communications, New Delhi.
2. The Post Master General,  
Thiruvananthapuram-3.
3. The Sub Divisional Inspector of  
Post Offices, Kottakkal Sub Divb.  
Kottakkal.
4. The Branch Post Master  
Iringallor PO, Iringallore.
5. The Employment Officer,  
Town Employment Exchange,  
Tirur.
6. K.Velayudhan, S/o Kunhukutty,  
Extra Departmental Delivery Agent,  
Iringallore, Kuriyil House,  
Pookkayil Bazaar, Tirur. .... Respondents

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant complains that his claim has  
not been considered while making an appointment to  
the post of Extra Departmental Delivery Agent, Iringallore.

2. It is not the function of this Tribunal  
to examine the relative merits of candidates and make  
an appointment or to sit in appeal over an appointment  
made. The Tribunal comes into picture only when there

is any illegality or malafides in making an appointment.

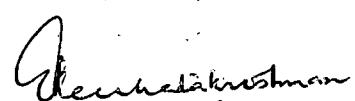
3. Applicant may take his grievances to the Post Master General, Kozhikode. Though the Post Master General may not be the appointing authority, he may examine the grievances and if he finds that there is any illegality committed by the appointing authority as the Head of Administration, he may advise the appointing authority. We have not examined the contentions on merits nor have we expressed any opinion on the merits. If applicant makes a representation before the Post Master General, Kozhikode, the said Post Master General will pass appropriate orders thereon within two months of the date of receipt of the representation, if necessary after hearing parties who may be affected by the decision.

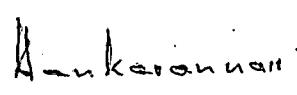
3. Applicant will forward a copy of the original application and a copy of this order to the Post Master General, Kozhikode immediately.

4. Application is disposed of as aforesaid.

No costs.

Dated this the 19th day of June, 1995.

  
P.V. VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER

  
CHETTUR SANKARAN NAIR (J)  
VICE CHAIRMAN